

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-567/ND/2023  
IA/5386/2023

**IN THE MATTER OF:**

**M/s. Shri Durga Scaffolding Noida Pvt. Ltd.**

**...PETITIONER**

**Vs**

**Apex Infra Engineering Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 19.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Adv Gursat Singh**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/5386/2023**

Ld. Counsel on behalf of the Applicant is present. Mr. Sanjeev Kumar,  
Ld. Counsel appears on behalf of the Respondent and sought time to file reply  
to the main petition as well as to the application. Two weeks' time is granted  
to the Corporate Debtor to file reply to the application as well as to the main  
petition. List the matter on **21.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**